

IN THE HIGH COURT OF BOMBAY AT GOA

STAMP NUMBER (APPLICATION) No.1642 OF 2020

IN

SUO MOTU WRIT PETITION No.2 OF 2007

SANTANINHO DE MENINO
JESUS BRAGANZA

... Petitioner

V/S.

THE VILLAGE PANCHAYAT OF
SERNABATIM-COLVA THR. ITS
SECRETARY/SARPANCH & ANR.

... Respondents

Mr. Byron Rodrigues, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Pravin Faldessai,
Additional Government Advocate for the Respondents.

Coram:- M. S. SONAK, &
M. S. JAWALKAR, JJ.

Date:- 04th January, 2021

P.C.

Issue notice to the Village Panchayat of Sernabatim
Colva, returnable on 25.01.2021.

2. The Panchayat, to file its response to this application by
indicating the status of compliances in terms of the orders made by us
in Suo Motu Writ Petition No.2 of 2007 from time to time.

3. Mr. Rodrigues states that a copy of this application will also be served upon Ms. Norma Alvares, the learned Amicus Curiae within a period of one week from today.

4. We request the learned Advocate General to appear in this matter.

5. Stand over to 25.01.2021.

M. S. JAWALKAR, J

M. S. SONAK, J

msr.